

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN STARRED QUESTION NO. 1973**  
TO BE ANSWERED ON 21.12.2018

**STATE COMMISSIONS ON PROTECTION OF CHILD RIGHTS**

1973. SHRI VISHNU DAYAL RAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether certain States have not constituted the State Commission on the protection of Child Rights under the Commission for Protection of Child Rights Act, 2006;
- (b) if so, the names of such States;
- (c) whether the Government proposes to amend the Act incorporating provision for mandatory constitution of State Commissions; and
- (d) if so, the details thereof ?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

- (a) & (b): The Commission for Protection of Child Rights (CPCR) Act, 2005 is applicable to all the States/UTs except the State of Jammu and Kashmir. The Commission for Protection of Child Rights (CPCRs) have been set up in all the States/UTs except for the State of Jammu and Kashmir.
- (c) & (d): As per Section-17 of the CPCR Act, 2005, all the States/UTs are mandated to set up CPCRs in their respective States/UTs.

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